

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

Petition No.25/2006

In the matter of

Protecting the grid from indisciplined overdrawal from the grid.

And in the matter of

Northern Regional Load Despatch Centre

..Petitioner

Vs

Uttar Pradesh Power Corporation Limited, Lucknow

...Respondent

ORDER

The Commission in its order dated 9.5.2006 had imposed a penalty of Rs.one lakh on the respondent, under the provisions of Section 142 of the Electricity Act, 2003 (the Act). The penalty was to be deposited within 10 days of the said order dated 9.5.2006.

2. We have been informed that the penalty has not been deposited by the respondent so far. We direct that notice be issued to the respondent to show cause latest by 7.6.2006 why the penalty payable be not recovered as if it were an arrear of land revenue by virtue of powers under Section 170 of the Act, in addition to any other action that may be taken under the law. In case the respondent fails to show cause, the Commission shall take a view ex parte.

3. List on 8.6.2006 for further directions.

**Sd/-
(A.H. JUNG)
MEMBER**

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRPERSON**

New Delhi dated the 29th May 2006